

In The Central Administrative Tribunal

ALLAHABAD BENCH

1 : ORDER - SHEET : 1

Application No.... 302/94 of 199

Applicant (s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

Notes of the Registry	Orders of the Tribunal
29/6/00	Hon. Mr. S.K.P. Nigri, J.M. Hon. Mr. M.P. Singh, A.M. The applicant - Vijay Kumar filed this O.A. through his counsel Shri M.A. Siddiqui. Shri Siddiqui expired during the pendency of the case, for which notice was sent to applicant to appear before the Tribunal in person or through a legal practitioner but the notice has been received back with postal endorsement that it could not be served for want of correct address. We verified the address as given in envelop containing notice, and the address mentioned in by the applicant in the O.A. and find the same to be correct. Under these circumstances, we hold the service sufficient. The applicant has not appeared in spite of sufficient service of notice hence the O.A. is dismissed in default.

AM,

JM.

(M)

Diary NO 469194

Central Administrative Tribunal

Additional Bench At Allahabad

Date of Filing... 17.03.94

OR

Date of Receipt

In the Central Administrative Tribunal,
By Registrar
Allahabad Bench.

Original Application No. 302 of 1994.

(Under Section 19 of the A.T. Act - 1985)

District - Allahabad.

243-Scapies
Filed today
S. S. S. S.
New
17.2.94

Vijai Kumar son of Shitla Din Yadav,

(Casual Labour),

Northern Railway,

Under Senior Electrical Foreman,

Resident of House No. 101, Ashok Nagar,

Rajapur, Allahabad. Applicant.

Versus

1. The Union of India,

Through the General Manager,

Northern Railway,

Baroda House,

New Delhi.

2. The Divisional Railway Manager,

Northern Railway,

Allahabad.

3. The Senior Divisional Electrical Engineer (Traction)

Northern Railway,

Allahabad RESPONDENTS.

विजय कुमार यादव